

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH, LUCKNOW**

Original Application No. 332/00156/2018

This, the 15th day of May, 2018

Hon'ble Mr. Justice V.C. Gupta, Member (Judicial)

Janardan Singh, aged about 67 years, S/o Ram Awadh Singh, R/o Village- Alalapur, Post – Dalpatpur, District- Faizabad.

.....Applicant

By Advocate : Sri Kunwar Bahadur Singh.

VS.

1. Chief General Manager, Uttar Pradesh (East) Telecoms Division, Lucknow.
2. Assistant Director (Medical), Office of Chief General Manager, Bharat Sanchar Nigam Limited (East), U.P. Division, Lucknow.
3. General Manager, Bharat Sanchar Nigam Limited, Faizabad.
4. Account Officer (Claim) C.G.T.D. B.S.N.L., Faizabad.

.... Respondents

By Advocate : Sri Saket Mishra.

ORDER [Oral]

Heard the learned counsel for the applicant and learned counsel for the respondents at the admission stage.

2. The applicant has undergone treatment of his ailment at Lucknow and Noida. The applicant submitted certain bills for medical reimbursement in the department. It has been contended that bills have not approved for payment hence this original application has been filed for the reliefs that respondents may be directed to pay the amount of medical reimbursement of Rs. 408002/- to the applicant as claimed.
3. The counsel for the respondents stated that certain

clarifications/information(s) were sought by department from the applicant. The process of examination of the claim is going on. The applicant has not pleaded anywhere that the claim has been declined by the respondents.

4. It has been contended by learned counsel for the applicant that information which has been sought by respondents from the applicant has already been furnished but claim has not been settled yet.

5. Hence, in view of the above, this Original Application is disposed off finally at the admission stage with consent of the parties and without commenting on merit of the case with direction to the respondents / competent authority to decide the claim of the applicant for medical reimbursement of Rs. 408002/-, the details of which has been given in the O.A. within a period of 2 months from the date of production of certified copy of this order by speaking and reasoned order under intimation to the applicant. However, there shall be order as to costs.

(Justice V. C. Gupta)
Member (J)

JNS